The Tamil Nadu Land Revenue and Water-Cess (Surcharge) (Repeal) Act, 1967

Act 12 of 1967

Keyword(s):
Repealing Act, The Madras Land Revenue and Water-Cess (Surcharge) Act, 1965


Received the assent of the Governor on the 8th September 1967, first published in the Fort St. George Gazette on the 13th September 1967 (Bhadra 10, 1889).

An Act to repeal the Madras Land Revenue and Water-cess (Surcharge) Act, 1965.

Be it enacted by the Legislature of the [State of Tamil Nadu] in the Eighteenth Year of the Republic of India as follows:

(1) This Act may be called the [Tamil Nadu] Land Revenue and Water-cess (Surcharge) (Repeal) Act, 1967.

(2) It shall be deemed to have come into force on the day of July 1966.

The Madras Land Revenue and Water-cess (Surcharge) Act, 1965 (Madras Act 34 of 1965) is hereby repealed.

These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 4th July 1967, Part IV-Section 3, page 28.

This expression was substituted for the expression “State of Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.